



**Government of Jammu & Kashmir
Office of the Chairperson, District Disaster Management
Authority (DDMA)/District Magistrate, Jammu
Wazarat Road Jammu-180001 (J&K)- India**

Subject:- Measures to prevent the spread of Corona Virus – Imposition of Restrictions under Section 144 Cr. P.C thereof.

Order No.:- 25/DCJ of 2021
Dated:- 16-11-2021

1. *Whereas*, necessary precautions regarding prevention and control of Corona Virus (COVID-19) infection have already been taken by the District Administration in co-ordination with Police and Health authorities;
2. *Whereas*, COVID-19 especially Delta Variant has pattern of transmission at rapid rate and accordingly prescribed prevention protocols including avoiding mass gathering and unnecessary movement etc. are required to be strictly followed to ensure that the infection does not spread;
3. *Whereas*, State Executive Committee vide Order No. 80-JK (DMRRR) of 2021 Dated 14-11-2021 has issued a detailed guidelines for COVID control and mitigation in the Union Territory of Jammu & Kashmir;
4. *Whereas*, District Disaster Management Authority (DDMA), Jammu held the detailed review of the COVID scenario prevailing in the district wherein it has been noted with caution that there has been steady rise in the COVID cases reported in the district over the last few days and positivity rate has increased beyond 0.2% which requires immediate attention and remedial action on the part of district administration;

5. Now, therefore, in view of the above mentioned facts, I, Anshul Garg, IAS, District Magistrate, in exercise of the powers vested in me under Section 144 of Cr.PC do hereby ordered that:-

- i) There shall be **Night Curfew from 10:00 P.M to 06:00 A.M** (instead of 11:00 PM to 05:00 AM) in the Territorial jurisdiction of District Jammu **from 17-11-2021 (Wednesday)** till further orders.
- ii) Tehsildars and SHOs shall ensure that loudspeakers announcements for awareness of general public for enforcement of Night Curfew are made in their respective jurisdictions.
- iii) Chief Medical Officer, Jammu shall ensure robust COVID testing in congested areas and potential hotspots.

Any violation of this order shall invite action under IPC.

Issued today on 16th of November, 2021 under my hand and seal.

No!- DCJ/PS/COVID/2021-22/2030-41
Dated!- 16-11-2021

(Anshul Garg) IAS
District Magistrate
Jammu

Copy to: -

1. Additional Chief Secretary, Health & Medical Education Department, Jammu & Kashmir for kind information.
2. Addl. Director General of Police, Jammu for kind information.
3. Divisional Commissioner, Jammu for kind information.
4. Secretary to Govt. Disaster Management, Relief, Rehabilitation & Reconstruction Department for information.
5. Director NHM J&K for information and necessary action.
6. Sr. Superintendent of Police, Jammu for information and necessary action.
7. Director, Health Services Jammu for information & necessary action.
8. Assistant Commissioner Revenue, Jammu for information and necessary action.
9. All Sub Divisional Magistrates, District Jammu for information and necessary action.
10. Chief Medical Officer, Jammu for information and necessary action.
11. All Tehsildars of District Jammu for information and necessary action.
12. I/C EOC Section, DC Office, Jammu to inform all the concerned.